

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:6839
ANSWERED ON:07.05.2010
SIMPLIFICATION OF MEDICAL BILLS
Singh Shri Yashvir

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has exempted and facilitated the beneficiaries under the Central Government Health Scheme (CGHS) from getting their medical bills/prescription slip, etc. authenticated from the concerned Medical Officer;
- (b) if so, the facts and details in this regard alongwith the rationale behind such a move;
- (c) the reasons for discriminating against lakhs of beneficiaries under the Central Government Medical Attendance (CGMA) Rules vis-a-vis their counterparts under CGHS by not extending the same provision to them through beneficiaries under both the categories are Central Government Employees;
- (d) whether the Government proposes to look the matter afresh and extend the same provision to the CGMA beneficiaries as well;
- (e) if so, the details thereof alongwith the time limit by which it is likely to be done;and
- (f) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (f) The CGHS beneficiaries get their treatment after getting due approval from the Competent authority on the basis of the recommendation of Government Specialists. Getting the bills etc authorised/counter-signed by Government Specialist not only does not add any value to the transaction, but also severely impinges on the working hours of the doctors to attend to patients, beneficiaries have to spend time in a non-productive activity, are the reasons for doing away the need for CGHS beneficiaries to get the bills etc verified/ counter-signed. The CGHS and CS(MA) Rules are not identical rules and have their own difference like consultation with CGHS doctors is mandatory for availing CGHS facilities and under CS(MA) Rules 1944, no such consultations are mandatory. Each scheme has its own dynamic operational sphere and it is not proposed to make the two schemes identical.